Central Administrative Tribunal Ernakulam Bench

O.A No.180/00395/2021

Tuesday, this the 31st day of August, 2021

CORAM:

Hon'ble Mr. P.Madhavan, Judicial Member Hon'ble Mr.K.V.Eapen, Administrative Member

V.Ayyappan, S/o.Velayudhan, aged 60 years Retired Postman, Kollam H.O Pin – 691 001 Residing at Melevaruvilakathu Veedu Ookode B.O (Via) Nemom, Thiruvnananthapuram – 695 020

- Applicant

(By Advocate: Mr.M.R.Hariraj, Ms.Thanuja Roshan George and Ms.Ganga A.Sankar)

Versus

- The Union of India
 Represented by Secretary
 to the Government of India
 Department of Posts, Ministry of Communications
 New Delhi 110 001
- 2. The Chief Postmaster General, Kerala Circle Trivandrum 695 033
- Superintendent, Thiruvananthapuram South Postal Division
 Trivandrum 695 014 Respondents

(By Advocate: Mr.S.R.K.Prathap, ACGSC)

The O.A having been heard on 31st August, 2021, this Tribunal delivered the following order on the same day:

ORDER (ORAL)

P.Madhavan, Judicial Member

This Original Application has been filed by the applicant seeking the following reliefs:

- " i. To direct the respondent to regularly absorb the applicant in Group D with effect from date of deputation to Army Postal Service from 27.3.1991, with all consequential benefits.
- ii. To direct the respondents to grant the applicant pension under the CCS (Pension) Rules treating him as a person who entered service prior to 1.1.2004 reckoning his service in Army Postal Service as qualifying for pension.
- iii. Grant any other further relief as this Hon'ble Tribunal may deem fit and proper to meet the ends of justice.
- iv. Grant the costs of this Original Application. "

2. The Brief facts of the case are as follows:

Applicant is aggrieved by the refusal of the respondents to regularly absorb him in Group D with effect from date of deputation to Army Postal Service from 27.3.1991 and grant of consequential pensionary benefits. Hence the applicant has filed this Original Application praying for the aforementioned reliefs.

- 3. When the matter came up for consideration, counsel for the respondents submits that he has received the instructions. But the counsel for the applicant submits that he wants to get his representation at Annexure A-6 be disposed of within a stipulated time and he will be satisfied by the same.
- 4. In view of the limited submission, the Competent Authority is directed to consider Annexure A-6 representation filed by the applicant in the light of

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relevant rules and regulations and pass a speaking order within a period of three months from the date of receipt of a copy of this order. The Original Application is disposed of as above. No costs.

(K.V.Eapen) Administrative Member (P.Madhavan) Judicial Member

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List of Annexures

Annexure A1 - True copy of the discharge approval order No.10/98 (Wos/OR) wide letter No.1160/CA-4/193/NR dated 2.4.1998

Annexure A2- A true copy of the order no.BB/27/Exam/PH/SE/2009 dated 14.9.2011 issued by the Senior Superintendent of Post Offices, Kollam Division

Annexure A3- A true copy of the O.M No.47-01/2003-SPB-I dated 13.6.2007 issued by the 1st respondent

Annexure A4- A true copy of the O.M No.47-01/2003-SPB-1 dated 12.6.2017 issued by the 1st respondent

Annexure A5- A true copy of the Final order dated 24.8.2017 in O.A 281/2014

Annexure A6- A true copy of the representation dated 23.7.2021 submitted by the applicant.

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